

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:244

ANSWERED ON:02.12.2016

Blacklisting Policy for Defence Procurement

Kesineni Shri Srinivas;Owaisi Shri Asaduddin

Will the Minister of DEFENCE be pleased to state:

- (a) the details of companies and arms contractors blacklisted by the Government for misconduct / wrongdoings in defence deals in the recent past;
- (b) whether the new blacklisting policy for defence procurement has been announced recently and if so, the salient features of the same;
- (c) whether the Government proposes to review all the blacklisted firms, in the light of new policy initiatives, if so, the details thereof; and
- (d) the other steps taken to ensure transparency, accountability and probity in defence procurements?

Answer

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

(a) to (d): A Statement is laid on the Table of the House.
